सेठ गोविन्द दास : क्या माननीय मंत्री जी को यह मालूम है कि उस देश में कुछ गैर सरकारी भारतीय संस्थायें भी हैं और क्या हमारे दूतावास के अतिरिक्त इन गैर सरकारी संस्थाओं से भी हमारे शिक्षा विभाग का कोई सम्बन्ध है ?

مولانا آزاد - میں ابھی اس کا جواب نہیں دے سکتا - میں سمجھتا ہوں کہ کچھ سمبندھ ہے - گورنمنٹ اس پر اور دھیان دیگی -

[**Maulana Azad:** I cannot reply to this off-hand. I think there is some connection and the Government would give further consideration to this matter.]

बीमा समवाय (धन-विनियोग)

*६०२ **सेठ गोविन्द दास** : (क) क्या वित्त मंत्री यह बताने की कृपा करेंगे कि बीमा समवायों के संचालक अपनी बीमा परिसम्पत् का कितना प्रतिशत भाग भूसम्पत्ति में विनियोजित करते हैं ?

(ख) क्या सरकार किन्हीं ऐसे नियमों पर विचार कर रही है जिन के अनुसार परिसम्पत् का एक सीमित भाग ही किसी विशिष्ट प्रकार के विनियोग के लिये प्रयुक्त किया जा सकता है ?

The Deputy Minister of Finance (Shri M. C. Shah): (a) About 5 per cent. of the total assets of insurers were invested in land and house property according to the figures as at 31st December 1951.

(b) No further rules are considered necessary in view of the provisions of section 27A of the Insurance Act, 1938.

सेठ गोविन्द दास : माननीय मंत्री जी ने कहा कि केवल पांच प्रति शत भाग भूमि या उस से सम्बन्ध रखने वाली स्थायी सम्पत्ति में लगी है। बाकी जो ९५ प्रति शत इन की रकम रहती है वह किन सम्पत्तियों में लगी है ? और इस सम्बन्ध में क्या कोई रिपोर्ट समय समय पर सरकार के पास आती है ?

Shri M. C. Shah: We have got the details about the 95 per cent. It is a big statement.

Mr. Speaker: I am afraid the question relates only to landed property.

Shri M. C. Shah: I have replied in regard to the 5 per cent. which relates to landed property, but he wants to know about the other 95 per cent.

Mr. Speaker: Has the hon. Member got any other question to ask?

सेठ गोविन्द दास : जी नहीं यही पूछना था।

Mr. Speaker: Next question:

BARNAGORE JUTE FACTORY COMPANY

*603. **Shri Nanadas:** (a) Will the Minister of **Finance** be pleased to state whether the attention of Government has been drawn to the report of the Board of Directors of the Barnagore Jute Factory Company which states that the transfer of the control of the company from London cannot be effected except by a scheme which will prove costly to the ordinary share-holders in India?

(b) If so, do Government propose to take any steps in this regard?

The Deputy Minister of Finance (Shri M. C. Shah): (a) Yes.

(b) The Government have no power to interfere in such cases. A statement explaining the position is laid on the Table of the House. [*See* Appendix III, annexure No. 45.]